

ITEM NO.20

COURT NO.6

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 20034/2025

[Arising out of impugned final judgment and order dated 09-01-2025 in AN No. 24/2024 in CS No.7/1958 passed by the High Court for the State of Telangana at Hyderabad]

NAWAB NIZAMUDDIN KHAN & ORS.

Petitioner(s)

VERSUS

JAGIR ADMINISTRATOR & ORS.

Respondent(s)

IA No. 139922/2025 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 139919/2025 - CONDONATION OF DELAY IN FILING
IA No. 139920/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS, IA No. 139923/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 139924/2025 - EXEMPTION FROM FILING O.T.
IA No. 139921/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 15-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Ms. Bina Madhavan, Adv.
Ms. Shubhangi Arora, Adv.
For M/S. Lawyer S Knit & Co, AOR

For Respondent(s) Mr. B. Shравanth Shanker, AOR
Ms. Prerna Robin, Adv.
Mr. Shivam Kunal, Adv.
Mr. B. Yeshwanth Raj, Adv.

Mr. Nivesh Kumar, AOR

Mrs. Bela Maheshwari, AOR
Mr. Vadlamani Seshagiri, Adv.
Mr. Ananya Kukreti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment, for permission to file lengthy list of dates and for exemption from filing O.T. are allowed.

Delay condoned.

Application for deletion of respondents is allowed at the risk of the petitioners.

Amended cause title be filed within a period of one week.

Issue notice.

Tag with SLP (C) No.6653/2025.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR